

IN THE HIGH COURT OF DELHI AT NEW DELHI
(ORIGINAL COMPANY JURISDICTION)

IN THE MATTER OF COMPANIES ACT, 1956

AND

IN THE MATTER OF INDEPENDENT MOBILE INFRASTRUCTURE
PVT. LTD. (IN LIQN.)

IN

C.P. NO. 158/2009

SALE NOTICE

1. Sealed tenders on "As is Where is and Whatever There is Basis" are invited for the sale of 71 Towers belonging to the company (In Liqn.) mentioned in this sale notice
2. The tender should reach the Assistant Registrar (Company), Room No. 8-A, Basement, Delhi High Court, Sher Shah Marg, New Delhi before the date of auction on 24.04.2018 in sealed cover marked "OFFER IN THE MATTER OF INDEPENDENT MOBILE INFRASTRUCTURE PVT. LTD. (IN LIQN.)" for purchase of towers mentioning the date of auction accompanied with Demand Draft or pay order drawn in favour of the Official Liquidator, Delhi payable at New Delhi towards earnest money as under :-

Name of the Company	Asset	Location	Reserve Price (in Rs.)	EMD (25% of the reserve price)	Date for opening Tender
Independent Mobile Infrastructure Pvt. Ltd.	71 Towers	The details of location of Towers , Reserve price , EMD (25% of reserve price are available at page No. 1 to 5 on the web site of www.delhiol.com , www.mca.gov.in , www.companyliquidator.gov.in/jaipur .			24.04.2018

Note : -The above information as indicated in the table is based on the valuation report of Contex Associates, valuer appointed by the Hon'ble High Court.

For details visit, www.delhiol.com, www.mca.gov.in, www.companyliquidator.gov.in/jaipur.

3. The tenders will be opened on 24.04.2018 before the Hon'ble

Company Judge in Chamber (Court No. 21), Delhi High Court, New Delhi in the presence of such tenderers who may like to be present at that time.

4. That in case the Court deems appropriate, open bidding shall be held on the date of auction or soon thereafter as the Court may deem fit.
5. It shall also be open to any party to submit its bids even before Court, provided a bank draft for the amount of earnest money is also submitted to the Court at that time.
6. Inspection of any of the towers may be done by the prospective buyers any day before the date of auction.
7. The detailed information and copy of "TERMS AND CONDITIONS OF SALE" can be downloaded from the website of Official Liquidator and the same can also be collected from the office of the undersigned on any working day between 10:00 AM to 5:00 PM

The above said information is also available on Website www.delhiol.com, www.mca.gov.in, www.companyliquidator.gov.in/jaipur

Note: - i. The prospective buyers shall bid for minimum one district and maximum for all the districts

- ii. For 22 towers out of 93 towers, valuation have been shown nil as per the valuation report and bids are therefore invited for 71 towers.

(D.K. SINGH)

OFFICIAL LIQUIDATOR
HIGH COURT OF DELHI

8th, FLOOR, LOK NAYAK BHAWAN,
KHAN MARKET, NEW DELHI-110003
PH:- 011-24693315, 24693393

PLACE : NEW DELHI

DATE : 30/1/18

LIST OF 71 TOWERS ALONGWITH ADDRESSES & RESERVE PRICE/EMD OF INDEPENDENT MOBILE INFRASTRUCTURE PVT. LTD. (IN LION.) DATE OF OPENING TENDER IS 24.08.2018.

Location	Reserve Price (in Rs.)	EMD (25% of reserve price)
1. Joriya, Rohitash Yadav, S/o. Chander Yadav, Vill post Joriya, Tehsil Kotkasim, Dist. Alwar	3,84,709	96,177
2. UniyaraKhurd, Tonk Seema Devi, S/o bejnath, Village & post uniyara khurd, Tehsil todaraisingh, dist. Tonk.	3,84,709	96,177
3. Nagola, Ajmer	4,58,043	1,14,510
4. Sanpla, Hanuman Prasad Mewara S/o Suwalal Mewara, Vill Post Sanpla, Tehsil Sarwar Dist. Ajmer	3,84,709	96,177
5. Piplaz, Ajmer	3,84,709	96,177
6. Nandsi, Sh. Dalpat Singh, S/o. Bhom Singh, Village-Nandsi, Tehsil-Bhinay, PS-Bhinay Distt. Ajmer	3,84,709	96,177
7. Gola, Sardara Gurjar, S/o Chandra, Gurjar, VPO-Gola, Distt. Ajmer	3,84,709	96,177
8. Tabiji, Ajmer	3,84,709	96,177
9. Tihari, Ajmer Mahendra Kumar Dosi, S/o. Babu Lal Dosi, Vill post Tihari, Tehsil Nasirabad, Dist Ajmer.	4,58,043	1,14,510
10. RamnerDhanni, Ajmer Ummed Singh, S/o. Shaitan Singh, VPO- Ramner Dhani, Tehsil & Distt. - Ajmer.	3,84,709	96,177
11. Pichona, Lalaram, S/o. Chirmul, VPO Vaulkhera, Tehsil-Kama Dist. Bharatpur.	3,84,709	96,177
12. Achalpura, Kailash Chand, VPO-Achalpuraa Tehsil Sikrai, Distt. Dausa. Dausa	3,84,709	96,177
13. Farashpura, Sh. Ramji lal, S/o. Kishan Lal, Tehsil- Sikray, PS- Sikandra, Village-Farashpura, Distt. Dausa	3,84,709	96,177

14. Koliwara, Dausa Gyarsi Lal Meena S/o Rewar Meena, Vill Post Koliwara, Tehsil Lalsot Dist Dausa	3,84,709	96,177
15. Raithal, Jaipur Sh. Ram Nath, S/o Bhura Ram, Village-Raithal, PS-Kala Dora, Tehsil- Dataramgarh, Distt. Sikar.	3,84,709	96,177
16. Ghatwari, Sh. Ram Kumar S/o Manna Ram, Village Ghatwari, PS-Manoharpur, Tehsil Jamba, Jaipur	3,84,709	96,177
17. Badnu, Bikaner	3,84,709	96,177
18. Gomawali, Shriganganagar	4,58,043	1,14,510
19. Uttam Singh Wala, Hanumangarh	3,84,709	96,177
20. Gachhipura, Nagaur	3,84,709	96,177
21. Pundlota, Nagaur	3,84,709	96,177
22. Kerap, Nagaur	3,84,709	96,177
23. Dayalpura, Nagaur	3,84,709	96,177
24. Bhadaliya, Nagaur	3,84,709	96,177
25. Badayali, Nagaur	3,84,709	96,177
26. Kishanpura, Sh. Ram Swaroop, S/o. Bhagirath, VPO Kishanpur, Th & Distt. Hanumangarh	4,58,043	1,14,510
27. Munda, Hanumangarh	4,58,043	1,14,510
28. Khoda, Om Orakash S/o Girdhari mehla, Village & post Khoda, Tehsil rawatsar, Dist. Hanumangarh	4,58,043	1,14,510
29. Gandheli, Hanumangarh Gori Shankar, S/o. Jagdish Prasad, Vill Post Gandhali, Tehsil-Rawatsar, Dist. Hanumangarh.	4,58,043	1,14,510

30. Bisrasar, Hanumangarh Sh. Sant Singh, S/o.Hari Singh, Village-Bisrasar, PS-Pallu, Tehsil- Rawatsar, Dist. Hanumangarh.	3,84,709	96,177
31.Deveriya, Pali	3,84,709	96,177
32. Jawali, Pali	3,84,709	96,177
33.Bharunda, Ram Kanwar, W/o-Madan Singh VPO Bharunda via Bankli, Th Sumerpur, Dist.Pali, Rajasthan.	3,84,709	96,177
34. Nithoda,Sh.Soga Lal Rawal, S/o. Punmaji pazal, Village Nithoda, PS Sarupgang, Tehsil Pindwara, Distt. Sirohi	3,84,709	96,177
35.Bandnau, Malu Ram Kishna R\$am, S/o Gulaba Ram, Vill post Bandnau, Tehsil Sardarshahar, Distt. Churu	3,84,709	96,177
36. Phoga, Churu	3,84,709	96,177
37.Kheenwasar, Bhanwar Singh, S/o Ladu Singh Rathod , Village- Khinwasar; Tha Churu, Dist. Churu	3,84,709	96,177
38. KatarChoti, Jaisa Ram, Vill post Katarchoti, Tehsil Sujangarh, Distt. Churu	4,58,043	1,14,510
39. Ghana, Jalore	3,84,709	96,177
40. Narta, Vikram Singh, S/o Ugam Singh, Vill post Pich Jalore	3,84,709	96,177
41.Pantheni, Durg Singh, S/o Chain Singh, Vil. Post Pantheni, via Dansa, Tehsil Jalore	2,49,709	62,427
42. Pawali, Pahad Singh, S/o. Bagh Singh, Vadawa Kua, VPO Pawli, . Tehsil Bhinmal Dist. Jalor	3,84,709	96,177

43. Sakroda, Sh. Ram lal, S/o. Krishna, Village- Sakroda, PS Pratap nagar, Tehsil- Gheerwa, Dist. Udaipur.	3,84,709	96,177
44. Bharunda Kalan, Jhunjhunu	3,79,849	94,962
45. Patusari, Jaswant Singh Meena, Gram Patusari, Dist. Jhunjhunu	3,79,849	94,962
46. Hirwa, Raju Ram Dudi, Gram Hirwa, Tehsil Buhana, Dist Jhunjhunu.	3,70,849	92,712
47. Saga, Ram Niwas Sharma, post Saga, Tehsil Buhana, Dist. Jhunjhunu	3,79,849	94,962
48. Kotri Dhailan, Jaisa Ram, S/o. Jaggu Ram, Vill post Kotri, Tehsil Srimadhapur, Dist. Sikar.	3,84,709	96,177
49. Sangarwa, Sikar Shri Shyam Sunder Sharma, S/o. Rameshwar Lal Sharma, Sikar Khandela Road, Main Bus stand Sangrawa, Tehsil Sikar, dist.- Sikar.	3,84,709	96,177
50. Bosana, Sikar Sh. Govind Ram Sain, S/o Bhura Ram Sain, Village-Bosana, Tehsil- Sikar, PS-local, Dist.- Sikar.	2,17,849	54,462
51. Bagor, Rajendra Kr. Gupta, S/o. Chiranji Lal Gupta, Vill Post Bagor, Tehsil Nadoti, Dist Karauli	4,58,043	1,14,510
52. Sop, Karauli Batti Lal Meena, S/o Mangi Lal, Meena, Opp. Pani Ki Tanki, VPO- Sop, Tehsil- Nandoti, Karoli.	3,84,709	96,177
53. Taswaria Khurd, Bhilwara	4,58,043	1,14,510
54. Dhowra, Bundi	3,84,709	96,177
55. Reencha, Dungarpur	3,84,709	96,177
56. Delwara, Banswara Bhanji Amarji Patel, Vill. Post	3,84,709	96,177

Delwara, Tehsil Ghatol, Dist. Banswara.		
57. Kalmada, Tonk	3,84,709	96,177
58. Sarencha, Jodhpur Madho Singh, S/o. Ridmal Singh, Vill. & Post-Sarencha, Tehsil-Luni, Distt. Jodhpur.	3,84,709	96,177
59. Satlana, Jodhpur Tulsa Ram, VPO- Satlana; Tehsil- Luni, Distt. Jodhpur.	3,84,709	96,177
60. Kakani, Jodhpur Gokal Ram S/o. Basti Ram, Vill Post Kakani, Tehsil Luni, Dist. Jodhpur.	3,84,709	96,177
61. Kakelao, Jodhpur Rakesh Shyam Das, VPO- Kakelao, Tehsil & Distt. Jodhpur.	3,84,709	96,177
62. Boyal, Jodhpur; Khiya Ram, S/o. Girdhari ram, VPO-Boyal, Tehsil- Bilara, Distt. Jodhpur	3,02,269	75,567
63. Chirdhani, Jodhpur Goverdhan Ram S/o. Hari Ram, VPO Chirdhani, Tehsil- Bilara, Dist. Jodhpur.	3,84,709	96,177
64. Jhak, Jodhpur Smt. Kukli W/o. Anop Ram, VPO : Jhaak, , Tehsil Bilara, Distt. Jodhpur.	3,84,709	96,177
65. Khawaspura, Jodhpur Manga Ram, S/o. Jaisa Ram Jat, VPO: BHopalGarh, Dist. Jodhpur.	3,84,709	96,177
66. Surpura Khurd, Jodhpur Manak Ram, S/o. Amra Ram, VPO : Surpura Khurd, Tehsil : Bhopalgarh, Dist. Jodhpur.	3,84,709	96,177
67. Anwana, Jodhpur Gopal Singh, VPO-Anwana, Tehsil- Osian, Distt. Jodhpur, Pincode- 342037.	3,84,709	96,177
68. Kelwa Kalan, Jodhpur	3,84,709	96,177
69. Ghantiyali, Jodhpur Jaswant Singh, S/o. Kishan Singh, Vill & Post- Ghantiyali, Via-Aau,	3,84,709	96,177

Tehsil- Phalodi, Distt. Jodhpur.		
70. Buteri, Alwar	3,84,709	96,177
71. Raholi, Tonk	3,84,709	96,177

IN THE HIGH COURT OF DELHI AT NEW DELHI
(ORIGINAL COMPANY JURISDICTION)

TERMS AND CONDITIONS OF SALE

IN THE MATTER OF:

**INDEPENDENT MOBILE INFRASTRUCTURE PVT.
LTD. (IN LIQN.)**

C. P. NO. 158/2009

1. That the assets (towers) in question of the above said company will be sold by inviting sealed tenders on "AS IS WHERE IS AND WHATSOEVER THERE IS BASIS".
2. That the intending purchaser may inspect the Towers in order to verify its present conditions etc. on any day before the date of auction.
3. That before submitting their tenders, the tenderers should satisfy themselves about the title and other related issues of the assets in question from the concerned authority and later on no objection of any kind in this regard shall be entertained by the Hon'ble Court. Only such title or interest in the assets as the company (In Liqn.) possesses on the date of sale and subject to all equities and other conditions on which they are held will be sold.
4. That the tenders unaccompanied with a Demand Draft/Pay Order for the amount of earnest money in favour of the Official Liquidator shall not be accepted/considered.
5. That incomplete offers and containing terms and conditions of any kind are liable to be rejected. The sale will be subject to confirmation by the Hon'ble High Court of Delhi.
6. That the sealed tenders will be opened before the Hon'ble Company Judge in Chamber, Delhi High Court in the presence of such tenderers who may like to be

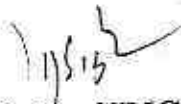
present there at that time. The tenderers will be given chance to bid amongst themselves in order to improve upon their offers.

7. That the tenderers whose tender/bid is accepted shall have to deposit with the Official Liquidator a sum of 25% (excluding earnest money) of the bid amount by pay order/demand draft within seven days from the date of acceptance of tender/bid failing which the entire earnest money shall stand forfeited. The balance of the tender/bid amount shall be paid within 60 days from the date of acceptance of the bid failing which the entire money deposited by tenderers shall stand forfeited.
8. That the sale will be subject to further modification/alteration of terms and conditions of the sale as the Hon'ble High Court may deem fit and proper.
9. That the Hon'ble Court reserves the right to withdraw the sale and decline to accept any offer including the highest offer without assigning any reason thereof. The sale will be confirmed by the Hon'ble Court only after the entire sale consideration has been deposited by the successful tenderers.
10. That after the submission of the tender, the tenderer will not be permitted to withdraw the offer until the sale is finalized by the Hon'ble Court. In case of withdrawal from the sale, the entire earnest money shall stand forfeited.
11. That the earnest money deposited by the unsuccessful tenderers shall be returned to them by the Official Liquidator without any interest. However, the earnest money deposited by the 2nd highest bidder shall be refunded only after the 25% of the tender/bid amount (excluding earnest money) is deposited by the highest bidder.

12. That in case the successful tenderer/ bidder makes any default in depositing the sale amount with the Official Liquidator, the 2nd highest bidder may be offered by the Hon'ble Court to deposit the amount of his offer. If he fails to deposit the amount within the time, as may be allowed by the Court, his earnest money shall also be forfeited.

13. No Court other than the Hon'ble High Court of Delhi will have the jurisdiction to deal with any matter arising out of the sale proceedings.

PLACE: NEW DELHI
DATE:


(D. K. SINGH)
OFFICIAL LIQUIDATOR
HIGH COURT OF DELHI
8th, FLOOR, LOK NAYAK BHAWAN,
KHAN MARKET, NEW DELHI-110003.